

**GOVERNMENT OF INDIA  
RAILWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:1218  
ANSWERED ON:12.12.2013  
SECURITY CHARGES  
Kumar Shri Kaushalendra

**Will the Minister of RAILWAYS be pleased to state:**

- (a) whether the Railways takes security charges from railway passengers;
- (b) if so, the details thereof;
- (c) whether the Railways have received any complaints regarding gangs of enunchs besides other gangs that extort money from the railway passengers specially those travelling with families in trains;
- (d) if so, the details thereof; and
- (e) the steps taken/being taken by the Railways for improving security of railway passengers?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR RANJAN CHOWDHURY)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF UNSTARRED QUESTION NO. 1218 BY SHRI KAUSHALENDRA KUMAR TO BE ANSWERED IN LOK SABHA ON 12.12.2013 REGARDING SECURITY CHARGES

(a) & (b): No surcharge by the name of security charges are levied on passengers fare.

(c) & (d): Yes, Madam. As many as 34 and 31 numbers of complaints of extortion of money from railway passengers by eunuchs have been received by the Railways during the years 2011 and 2012 respectively. Such complaints are referred to Government Railway Police of the concerned State for legal action.

(e): Policing in Railways is a State Subject and prevention of crime, registration of cases, their investigation and maintenance of law and order in Railway premises as well as on running trains are the statutory responsibility of the State Police, which they discharge through Government Railway Police (GRP) of the State concerned. As such, the cases of crime on Railways are reported to, registered and investigated by the Government Railway Police. However, Railway Protection Force supplements the efforts of GRP by deploying their staff for escorting of important trains in affected areas and access control duties at important and sensitive stations.